

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH AT JODHPUR**

Original Application No.37/2010

Jodhpur, this the 20th March, 2013

CORAM

HON'BLE MR. JUSTICE KAILASH CHANDRA JOSHI, MEMBER (J)
HON'BLE MS. MEENAKSHI HOOJA, MEMBER (A)

Varun Saini S/o Ummed Raj Saini, aged about 25 years, R/o Ummed Bhawan, Naya Bas, Ward No.12, Churu.

.....Applicant

Mr.K.S.Yadav, counsel for applicant.

Vs.

1. The Commissioner, Kendriya Vidyalaya Sangthan, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi.
2. The Assistant Commissioner, Kendriya Vidyalaya Sangthan, Bajaj Nagar, Tonk Phatak, Gandhi Nagar Marg, Jaipur.
3. The Principal, Kendriya Vidyalaya, Bhalleri Road, Churu.
4. Smt. Anjana Gupta W/o Shri Aseem Gupta, Computer Point D.B. Near D.B. Hospital, Churu.

...Respondents

Mr. Rajendra Kataria, counsel for respondents No.1to3.
None present for respondent No.4

ORDER (ORAL)

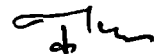
Per Justice K.C. Joshi, Member (J)

Counsel for the applicant submits that the grievance of the applicant has already been settled, and therefore, the OA has become infructuous.

In view of the submission made by the counsel for the applicant, the OA is dismissed as infructuous one. No order as to costs.



**[Meenakshi Hooja]
Administrative Member**



**[Justice K.C. Joshi]
Judicial Member**